

IN THE COURT OF METROPOLITAN MAGISTRATE
WEST DISTRICT, TIS HAZARI COURT, DELHI
Presided by : Dr. OMPAL SHOKEEN

FIR. No. 369/2021
U/S 3/7 The Essential Commodities
Act, 3 Epidemic Diseases Act 1987 &
420/188 IPC
PS Mundka

12.05.2021

Present: APP is absent.
IO/SI Dharmender alongwith case file.
Accused Mohd. Danish is present.

An application for three days police custody remand has been filed by the IO. IO submits that the accused Mohd. Danish is hoarding huge amount of Pulse Oximeter at his shop "Super Optical" and taking advantage of the present COVID-19 situation by selling the Oximeter at exorbitant price of Rs. 1,000/- each. IO also submits that he needs to verify the fact whether the Oximeters are in working condition or not.

Heard. Material perused.

Brother of the accused have been informed about the arrest. MLC perused.

No bail application was filed on behalf of the accused.

No submission on behalf of the State as APP is absent.

IO was asked whether the Pulse Oximeter is covered under the Essential Commodities Act or not, the IO replied that the Oximeter is essential as per the situation as there is scarcity in the market and there is a huge demand for the product. IO

submits that there is a syndicate who is working to earn unlawful money by taking advantage of the present crisis. IO further submits that he will file the relevant notification regarding the same within three days.

Keeping in view of above facts, the accused is remanded for three days police custody as there is need to interrogate the accused to make further arrest and investigation in the present matter. IO is directed to get the accused medically examined as per the law.

Accused be produced before the concerned court /
Duty MM on 15.05.2021.

Copy of this order be given Dasti to the IO as prayed.



(Dr. OMPAL SHOKEEN)
Duty MM (West)
THC, Delhi / 12.05.2021

IN THE COURT OF METROPOLITAN MAGISTRATE
WEST DISTRICT, TIS HAZARI COURT, DELHI
Presided by : Dr. OMPAL SHOKEEN

FIR No.58/2021
PS – Kirti Nagar
U/s – 379/356/34 IPC

12.05.2021

Present : None for the State.

IO/HC Jugal Kishor is present.

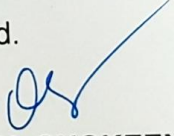
An application is moved by the IO / HC Jugal Kishor for interrogation of the accused Harmeet Singh @ Gairi and Mandeep Singh @ Golu. Considering that the disclosure statement has been made in another matter about the offence in the present case, the application is allowed and IO is granted permission to interrogate the accused.

The accused is lodged at Mandoli Jail in FIR No. 0332/2021 u/s 379/356/34 IPC.

Jail Superintendent, Tihar Jail is directed to allow the IO to interrogate the accused as per rules.

If required after interrogation, IO may arrest the accused as per the applicable guidelines for fresh arrest and produce him within 24 hours before Court.

Copy of the order be given dasti, as prayed.


(Dr. OMPAL SHOKEEN)
Duty MM (THC/Delhi)

12.05.2021

original copy received.

He Jugal Kishor-861/20
P.S. Kirti Nagar
Dt 12.5.21

IN THE COURT OF METROPOLITAN MAGISTRATE
WEST DISTRICT, TIS HAZARI COURT, DELHI
Presided by : Dr. OMPAL SHOKEEN

FIR No. 412/2021

PS : Punjabi Bagh

U/s:- 25/54/59 Arms Act IPC

State Vs. Karan @ Bablu

Date:- 12.05.2021

Present: None for the State.

IO/ASI Rakesh Kumar is present.

Accused Karan produced after fresh arrest.

IO has filed an application for 14 days JC of the accused.

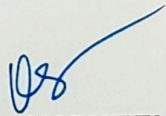
Arrest memo and MLC perused.

In view of the reasons stated in the application there are sufficient grounds that the accused may commit further offences, he may induce, threat or promise to any person for acquainted with the facts of the case so as to dissuade him from disclosing such facts to the Courts or to the police officers and to conduct proper investigation of the offence.

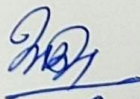
Therefore, the accused is remanded to judicial custody till 25.05.2021.

Accused be produced before the concerned Court/Duty
M.M. on 26.05.2021.

Copy of this order be given Dasti to I.O.


(Dr. OMPAL SHOKEEN)
Duty MM (THC/Delhi)
12.05.2021

Received order copy


ASI
12/5/21

IN THE COURT OF METROPOLITAN MAGISTRATE
WEST DISTRICT, TIS HAZARI COURT, DELHI
Presided by : Dr. OMPAL SHOKEEN

FIR No. 127/2021
PS : Patel Nagar
U/s:- 380/411/34 IPC

Date:- 12.05.2021

Present: None for the State.

IO/ASI Bajrang is present.

Accused produced after fresh arrest and stated his name
"A Ladla".

IO has filed an application for 14 days JC of the accused.

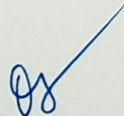
Arrest memo and MLC perused.

In view of the reasons stated in the application there are sufficient grounds that the accused may commit further offences, he may induce, threat or promise to any person for acquainted with the facts of the case so as to dissuade him from disclosing such facts to the Courts or to the police officers and to conduct proper investigation of the offence.

Therefore, the accused is remanded to judicial custody till
25.05.2021.

Accused be produced before the concerned Court/Duty
M.M. on 26.05.2021.

Copy of this order be given Dasti to I.O.


(Dr. OMPAL SHOKEEN)
Duty MM (THC/Delhi)
12.05.2021

on duty copy received
Asst Bajrang
PS Patel Nagar
dt 12/5/2021

IN THE COURT OF METROPOLITAN MAGISTRATE
WEST DISTRICT, TIS HAZARI COURT, DELHI
Presided by : Dr. OMPAL SHOKEEN

FIR No. 407/2021

PS : Punjabi Bagh

U/s:- 380/411/34 IPC

Date:- 12.05.2021

Present: None for the State.

IO/PSI Ravi Narwal is present.

Accused Saheb, S/o Md. Fazlu, DDU Camp, Road No. 77,

West Punjabi Bagh,

Shakeel @ Alone S/o Md. Washim, H.No. H-45, DDU Camp,

Jhuggi, Punjabi Bagh,

Sachin Gupta S/o Shri Raj Kumar, Jhuggi No. 3, Laxmi Camp,

Punjabi Bagh, Delhi &

Krishna, S/o Gori Shankar, Jhuggi No. 82, DDU Camp, Road
No. 77, West Punjabi Bagh are produced after fresh arrest.

IO has filed an application for 14 days JC of all the accused.

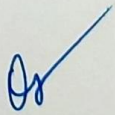
Arrest memo and MLC perused.

In view of the reasons stated in the application there are sufficient grounds that the accused may commit further offences, they may induce, threat or promise to any person for acquainted with the facts of the case so as to dissuade him from disclosing such facts to the Courts or to the police officers and to conduct proper investigation of the offence.

Therefore, all the four accused persons are remanded to judicial custody till 25.05.2021.

Accused be produced before the concerned Court/Duty M.M. on
26.05.2021.

Copy of this order be given Dasti to I.O.


(Dr. OMPAL SHOKEEN)

Duty MM (THC/Delhi)

12.05.2021

Received
on copy
Ravi Narwal
PSI Ravi Narwal
PS. Punjabi Bagh

IN THE COURT OF METROPOLITAN MAGISTRATE
WEST DISTRICT, TIS HAZARI COURT, DELHI
Presided by : Dr. OMPAL SHOKEEN

eFIR No. 00474/2021

PS : Punjabi Bagh

U/s:- 379/411 IPC

Date:- 12.05.2021

Present: None for the State.

IO/PSI Ravi Narwal is present.

Accused Shakeel @ Alone S/o Md. Washim, H.No. H-45, DDU
Camp, Jhuggi, Punjabi Bagh produced after fresh arrest.

IO has filed an application for 14 days JC of the accused.

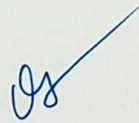
Arrest memo and MLC perused.

In view of the reasons stated in the application there are
sufficient grounds that the accused may commit further offences, he may
induce, threat or promise to any person for acquainted with the facts of the
case so as to dissuade him from disclosing such facts to the Courts or to the
police officers and to conduct proper investigation of the offence.

Therefore, all the accused is remanded to judicial custody till
25.05.2021.

Accused be produced before the concerned Court/Duty M.M. on
26.05.2021.

Copy of this order be given Dasti to I.O.



(Dr. OMPAL SHOKEEN)
Duty MM (THC/Delhi)
12.05.2021

Received one copy
R Narwal
PSI Ravi Narwal
PS, Punjabi Bagh

IN THE COURT OF METROPOLITAN MAGISTRATE
WEST DISTRICT, TIS HAZARI COURT, DELHI
Presided by : Dr. OMPAL SHOKEEN

FIR No. 343/2021

PS : Punjabi Bagh

U/s:- 380/451/411/34 IPC

Date:- 12.05.2021

Present: None for the State.

IO/PSI Ravi Narwal is present.

Accused Saheb, S/o Md. Fazlu, DDU Camp, Road No. 77,
West Punjabi Bagh,

Shakeel @ Alone S/o Md. Washim, H.No. H-45, DDU Camp,
Jhuggi, Punjabi Bagh,

Sachin Gupta S/o Shri Raj Kumar, Jhuggi No. 3, Laxmi Camp,
Punjabi Bagh, Delhi &

Krishna, S/o Gori Shankar, Jhuggi No. 82, DDU Camp, Road
No. 77, West Punjabi Bagh are produced after fresh arrest.

IO has filed an application for 14 days JC of all the accused.

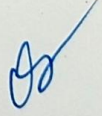
Arrest memo and MLC perused.

In view of the reasons stated in the application there are
sufficient grounds that the accused may commit further offences, they may
induce, threat or promise to any person for acquainted with the facts of the
case so as to dissuade him from disclosing such facts to the Courts or to the
police officers and to conduct proper investigation of the offence.

Therefore, all the four accused persons are remanded to judicial
custody till 25.05.2021.

Accused be produced before the concerned Court/Duty M.M. on
26.05.2021.

Copy of this order be given Dasti to I.O.


(Dr. OMPAL SHOKEEN)
Duty MM (THC/Delhi)
12.05.2021

Received on 12/05/2021
R. Narwal
PS for Narwal
PS Punjabi Bagh

IN THE COURT OF METROPOLITAN MAGISTRATE
WEST DISTRICT, TIS HAZARI COURT, DELHI
Presided by : Dr. OMPAL SHOKEEN

eFIR No. 004668/2021

PS : Tilak Nagar

U/s:- 379 IPC

Date:- 12.05.2021

Present : IO/HC Dhani Ram in person with case diary.

An application is moved by the IO / HC Dhani Ram for interrogation of both accused Gurjeet Singh & Avtar Singh. Considering that the Scooty DL9SAY0113 has been recovered on the basis of disclosure statement of accused Avtar Singh in another case i.e. 5553/2021, the application is allowed and IO is granted permission to interrogate both the accused.

The accused is lodged at Tihar Jail, Delhi in eFIR No. 05553/2021 u/s 379/411 IPC.

Jail Superintendent, Tihar Jail, Delhi is directed to allow the IO to interrogate the accused as per rules.

If required after interrogation, IO may arrest the accused as per the applicable guidelines for fresh arrest and produce him within 24 hours before Court.

Copy of this order be given Dasti to I.O.

order copy ready

[Signature]

ke Dhani Ram uszfw
PS Tilak Nagar

[Signature]
(Dr. OMPAL SHOKEEN)
Duty MM (THC/Delhi)
12.05.2021

IN THE COURT OF METROPOLITAN MAGISTRATE
WEST DISTRICT, TIS HAZARI COURT, DELHI
Presided by : Dr. OMPAL SHOKEEN

State Vs. 1. Vikas

2. Sahzad @ Mulla

FIR No. 204/2021

PS : Vikas Puri

U/s:- U/S 356/379/34 IPC

Date:- 12.05.2021

Present: None for the State.
IO/HC Anil is present with case diary.
Both accused produced through VC.

IO has filed an application for 14 days JC of the accused.

Both the accused were formal arrested on 11.05.2021.

MLC perused.

In view of the reasons stated in the application there are sufficient grounds that the accused may commit further offences and they may induce, threat or promise to any person for acquainted with the facts of the case so as to dissuade him from disclosing such facts to the Courts or to the police officers.

Therefore, both the accused are remanded to JC till 25.05.2021.

Accused be produced before the concerned Court/Duty M.M. on 26.05.2021.

Copy of this order be given Dasti to I.O.

*Received original copy
mm
HC Anil for 87/20
28/05/2021*


(Dr. OMPAL SHOKEEN)

Duty MM (THC/Delhi)

12.05.2021

IN THE COURT OF METROPOLITAN MAGISTRATE
WEST DISTRICT, TIS HAZARI COURT, DELHI
Presided by : Dr. OMPAL SHOKEEN

State Vs. 1. Vikas
2. Sahzad @ Mulla

FIR No. 184/2021

PS : Vikas Puri

U/s:- U/S 356/379/34 IPC

Date:- 12.05.2021

Present: None for the State.
IO/HC Yashpal is present.
Both accused produced through VC.

IO has filed an application for 14 days JC of the accused.

Both the accused were formal arrested on 11.05.2021.

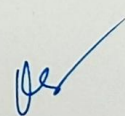
MLC perused.

In view of the reasons stated in the application there are sufficient grounds that the accused may commit further offences and they may induce, threat or promise to any person for acquainted with the facts of the case so as to dissuade him from disclosing such facts to the Courts or to the police officers.

Therefore, both the accused are remanded to JC till 25.05.2021.

Accused be produced before the concerned Court/Duty M.M. on 26.05.2021.

Copy of this order be given Dasti to I.O.


(Dr. OMPAL SHOKEEN)
Duty MM (THC/Delhi)
12.05.2021

*Order copy Received
1/5/2021
HC YASHPAL
No. 809/W
P.S. Vikas Puri
Delhi*

IN THE COURT OF METROPOLITAN MAGISTRATE
WEST DISTRICT, TIS HAZARI COURT, DELHI
Presided by : Dr. OMPAL SHOKEEN

State Vs. Kamal

FIR No. 260/2021

PS : Nangloi

U/s:- 3/7 The Essential Commodities Act,
3/4 Epidemic Diseases Act, 18C/27 Drugs & Cosmetics Act,
51 D/M Act & 276/420/188/120B/34 IPC

Date:- 12.05.2021

Present : IO/SI Amit in person with case diary.

An application is moved by the IO/SI Amit for interrogation of the accused. Considering that 15 Remedesivir injection have been recovered from the possession of the accused Kamal & Deepak who disclosed that they were receiving these Remedesivir injection from 2 persons namely Pradeep Bhardwaj and Amit Pahalwan, the application is allowed and IO is granted permission to interrogate the accused.

Accused Pardeep Bhardwaj, S/o Prem Singh, R/o H.No. 42, BK-1, Block, Shalimar Bagh, Delhi & VPO Rithal, District Rohtak, Haryana is lodged at Mandoli Jail, Delhi in case FIR No. 209/2021 PS Shahbad Dairy, Delhi.

Superintendent Mandoli Jail is directed to allow the IO to interrogate the accused as per rules.

If required after interrogation, IO may arrest the accused as per the applicable guidelines for fresh arrest and produce him within 24 hours before Court.

Copy of this order be given Dasti to I.O.

Copy of order
received

12/05/21
SI Amit
D-4241
PS-Nangloi

(Dr. OMPAL SHOKEEN)
Duty MM (THC/Delhi)
12.05.2021

IN THE COURT OF METROPOLITAN MAGISTRATE
WEST DISTRICT, TIS HAZARI COURT, DELHI
Presided by : Dr. OMPAL SHOKEEN

eFIR No.0122/2021
PS – Mundka
U/s – 379 IPC

12.05.2021

Present : None for the State.

IO/HC Chand Prakash is present.

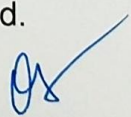
An application is moved by the IO / HC Chand Prakash for interrogation of the accused Suraj Sharma. Considering that the Scooty No. DL12 SF 6984 has been recovered from the possession of the accused, the application is allowed and IO is granted permission to interrogate the accused.

The accused is lodged at Tihar Jail in FIR No. 317/2021 u/s 379/356 IPC.

Jail Superintendent, Tihar Jail is directed to allow the IO to interrogate the accused as per rules.

If required after interrogation, IO may arrest the accused as per the applicable guidelines for fresh arrest and produce him within 24 hours before Court.

Copy of the order be given dasti, as prayed.


(Dr. OMPAL SHOKEEN)
Duty MM (THC/Delhi)
12.05.2021

Chand
HC Chand Prakash
No 369310D
PJ Mundka

IN THE COURT OF METROPOLITAN MAGISTRATE
WEST DISTRICT, TIS HAZARI COURT, DELHI
Presided by : Dr. OMPAL SHOKEEN

FIR. No. 28-2021
U/S 420/467/468/471/120B/34 IPC
and 82 Registration Act
PS Crime Branch

12.05.2021

Present: IO/Inspector Satish Malik alongwith case file.
Accused Sanjiv Anand S/o Late Kashmiri Lal
produced from fresh arrest.

An application for four days police custody remand
has been filed by the IO.

Heard. Material perused.

Keeping in view of above, the accused is remanded
for four days police custody as there are sufficient reasons for the
same and the offence is of serious nature and involves fraud of
more than five crores. IO is directed to get the accused medically
examined as per the law.

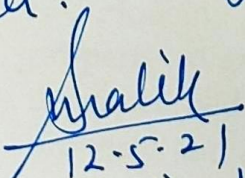
Accused be produced before the concerned court /
Duty MM on 16.05.2021.

Copy of this order be given Dasti to the IO as prayed.



(Dr. OMPAL SHOKEEN)
Duty MM (West)
THC, Delhi / 12.05.2021

received copy of
order.


12.5.21

Inspector Malik
A-I/1978
SOS-I/Crime Branch

IN THE COURT OF METROPOLITAN MAGISTRATE
WEST DISTRICT, TIS HAZARI COURT, DELHI
Presided by : Dr. OMPAL SHOKEEN

State Vs. 1. Vikas
2. Sahzad @ Mulla
FIR No. 232/2021
PS : Hari Nagar
U/s:- U/S 356/379/34 IPC

Date:- 12.05.2021

Present: None for the State.
IO/ASI Niranjana Lal is present with case diary.
Both accused produced through VC.

IO has filed an application for 14 days JC of the accused.

Both the accused were formally arrested on 11.05.2021.

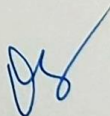
MLC perused.

In view of the reasons stated in the application there are sufficient grounds that the accused may commit further offences and they may induce, threat or promise to any person for acquainted with the facts of the case so as to dissuade him from disclosing such facts to the Courts or to the police officers.

Therefore, both the accused are remanded to JC till 25.05.2021.

Accused be produced before the concerned Court/Duty M.M. on 26.05.2021.

Copy of this order be given Dasti to I.O.


(Dr. OMPAL SHOKEEN)
Duty MM (THC/Delhi)
12.05.2021

*Received
Asi niranjana Lal
No 108/20
Tis Hazari Nagar
12/5/21*

IN THE COURT OF METROPOLITAN MAGISTRATE
WEST DISTRICT, TIS HAZARI COURT, DELHI
Presided by : Dr. OMPAL SHOKEEN

State Vs. Vikas
FIR No. 154/2021
PS : Moti Nagar
U/s:- U/S 356/379/411 IPC

Date:- 12.05.2021

Present: None for the State.
IO/ ASI Ashok Kumar is present with case diary.
Accused Vikas produced through VC.

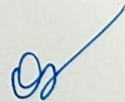
IO has filed an application for 14 days JC of the accused.
Accused formal arrested on 11.05.2021. MLC perused.

In view of the reasons stated in the application there are sufficient grounds that the accused may commit further offences and he may induce, threat or promise to any person for acquainted with the facts of the case so as to dissuade him from disclosing such facts to the Courts or to the police officers.

Therefore, accused is remanded to JC till 25.05.2021.

Accused be produced before the concerned Court/Duty
M.M. on 26.05.2021.

Copy of this order be given Dasti to I.O.



(Dr. OMPAL SHOKEEN)
Duty MM (THC/Delhi)
12.05.2021

Received copy

App
12/5/2021

IN THE COURT OF METROPOLITAN MAGISTRATE
WEST DISTRICT, TIS HAZARI COURT, DELHI
Presided by : Dr. OMPAL SHOKEEN

State Vs. Dalip Kumar
FIR No. 166/2021
PS : Moti Nagar
U/s:- U/S 356/379/411 IPC

Date:- 12.05.2021

Present: None for the State.
IO/ ASI Ashok Kumar is present with case diary.
Accused Dalip Kumar produced through VC.

IO has filed an application for 14 days JC of the accused.

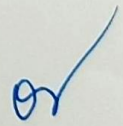
Accused formal arrested on 11.05.2021. MLC perused.

In view of the reasons stated in the application there are sufficient grounds that the accused may commit further offences and he may induce, threat or promise to any person for acquainted with the facts of the case so as to dissuade him from disclosing such facts to the Courts or to the police officers.

Therefore, accused is remanded to JC till 25.05.2021.

Accused be produced before the concerned Court/Duty
M.M. on 26.05.2021.

Copy of this order be given Dasti to I.O.



(Dr. OMPAL SHOKEEN)
Duty MM (THC/Delhi)
12.05.2021

Received
12/5/2021
ASi Ashok Kumar

IN THE COURT OF METROPOLITAN MAGISTRATE
WEST DISTRICT, TIS HAZARI COURT, DELHI
Presided by : Dr. OMPAL SHOKEEN

State Vs. 1. Vikas
2. Sahzad @ Mulla

FIR No. 185/2021

PS : Vikas Puri

U/s:- U/S 356/379/34 IPC

Date:- 12.05.2021

Present: None for the State.
HC Yashpal is present on behalf of IO/ASI Rajesh.
Both accused produced through VC.

IO has filed an application for 14 days JC of the accused.

Both the accused were formal arrested on 11.05.2021.

MLC perused.

In view of the reasons stated in the application there are sufficient grounds that the accused may commit further offences and they may induce, threat or promise to any person for acquainted with the facts of the case so as to dissuade him from disclosing such facts to the Courts or to the police officers.

Therefore, both the accused are remanded to JC till 25.05.2021.

Accused be produced before the concerned Court/Duty M.M. on 26.05.2021.

Copy of this order be given Dasti to I.O.


(Dr. OMPAL SHOKEEN)
Duty MM (THC/Delhi)
12.05.2021

order copy received
HC YASHPAL
No. 809/W
P.S. Vikas Puri
Delhi